

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 9.2.09

None appeared for the applicant when called.
Heard Shri B. Dash, 1st. Addl.

Standing Counsel, who submitted that he had already informed the 1st. Counsel for the applicant to be present during hearing of this matter. In spite of this, the learned Counsel for the applicant has chosen to remain absent. The applicant in person also did not appear. It seems that they are not anxious enough to prosecute this O.A. The O.A. is, therefore, dismissed in default.

Inform the parties.

(C.R. Chakraborty)
Member (Chairman)